

**SHRI SATYASADHAN CHAKRA-BORTY :** What is the constitutional position ?

**MR. SPEAKER :** There is nothing. No constitutionality is involved here.

### MOTION FOR ADJOURNMENT

**Deteriorating situation in Punjab arising out of extremists' activities and failure of Government to settle the issues**

**MR. SPEAKER :** I have received notices of Adjournment Motions from

Shri B.D. Singh  
 Dr. Subramaniam Swamy  
 Shri Atal Bihari Vajpayee  
 Shri Ramavatar Shastry  
 Shri Harikesh Bahadur  
 Shri Chitta Basu  
 Shri Krishan Chander Halder  
 Shri H.N. Bahuguna  
 Shri Jagpal Singh  
 Shri Jai Pal Singh Kashyap  
 Shri Rajesh Kumar Singh  
 Shri Charan Singh  
 Shri Rasheed Masood  
 Prof. A.K. Mehta  
 Shri Ram Vilas Paswan  
 Shri Harish Kumar Gangwar  
 Shri Amar Roy Pradhan  
 Shri Daulat Ram Saran  
 Shri R.P. Yadav  
 Shri Samar Mukherjee  
 Shri Rajnath Sonkar Shastry  
 Shri Roop Chand Pal  
 Shri Somnath Chatterjee  
 Shri Bhogendra Jha  
 Shri Niren Ghosh  
 Shri Sunil Maitra  
 Shri Mani Ram Bagri

Shri Chandrajit Yadav  
 Shri Abdul Rasheed Kabuli  
 Prof. Saifuddin Soz  
 Shri Indrajit Gupta  
 Shri Narayan Choubey  
 Smt. Geeta Mukherjee  
 Shri Surya Narayan Singh  
 Shri P.K. Kодиан  
 Shri Satyasadhan Chakravarty  
 Shrimati Promila Dandavate  
 Shri Chandrapal Singh  
 Prof. Madhu Dandavate  
 Shri A.N. Nadar  
 Shri E. Balanandan  
 Shri Trilok Chand  
 Shri Ram Singh Shakya  
 Shri Raghunath Singh Verma  
 Shri Chhotey Singh Yadav  
 Shri R.N. Rakesh.

“Regarding very serious deteriorating situation in Punjab arising out of extremists' activities and failure of the Government to settle the issues”.

I have given this matter anxious thought and I feel this may be discussed in the House.

As a special case, I give my consent to the Adjournment Motion.

Shri B.D. Singh who has secured first place in the ballot may now ask for leave of the House to move the motion.

**SHRI B.D. SINGH (Phulpur) :** I seek leave of the House to move my adjournment motion regarding very serious deteriorating situation in Punjab arising out of extremists' activities and failure of the Government to settle the issues.

**MR. SPEAKER :** Is leave being opposed by anybody ?

I think there is no opposition. So, leave is granted.

SHRI KRISHNA CHANDRA HALDER (Durgapur) : The Adjournment Motion is being supported by the ruling Party Members !

MR. SPEAKER : The Adjournment Motion under rule 61 is to be taken up at what time...

SHRI SATYASADHAN CHAKRABORTY : After 377.

(Interruptions)

MR. SPEAKER : The Business Advisory Committee has decided to have 377 and then take this up.

(Interruptions)

SHRI K. MAYATHEVAR : This is a very serious matter. Sri Lanka is burning. The Tamilians in Sri Lanka are being shot down.....(Interruptions)

श्री चरण सिंह (बागपत) : 2 बजे से शुरू करें ।

MR. SPEAKER : We shall start at 2.00 p.m.

SHRI C.T. DHANDAPANI (Pollachi) : The condition of Tamilians in Sri Lanka is deteriorating. There is a massacre going on. Even the High Commissioner's office is a target of attack by the Sinhalese.

MR. SPEAKER : I would ask the hon. Members not to be unnecessarily agitated over any problem or any question. Let it be known to the House that in the meeting of the leaders as well as in the Business Advisory Committee...

(Interruptions)

MR. SPEAKER : Order, please. Don't you have the decency to listen to me ? Please listen. I just want to remind this august House and the hon. Members that I want to run this House to the maximum benefit of the people. That is why I take the decisions collectively, I take the consensus ; I have tried to take the collective

wisdom of all the Opposition groups plus the ruling Party in a joint meeting. We have decided according to the urgent demands of the situation what subject shall be taken. We have sorted them out and whatever remains, we shall sort them out in the Business Advisory Committee and bring them up one by one. They cannot be brought up all at one time.

SHRI K. MAYATHEVAR : Not today.

MR. SPEAKER : I have it under consideration, whatever you suggest also. We will take up one by one.

श्री मनीराम बागड़ी (हिसार) : मैंने 222 के अंतर्गत एक आप को दिया है...

अध्यक्ष महोदय : आज दिया है आपने ? मैं देख लूंगा ।

श्री मनीराम बागड़ी : अध्यक्ष महोदय, पहले सुन लीजिए । मैं एक मिनट में कह देता हूं ।

जिस तरीके का व्यवहार कल यहां एक मेम्बर ने एक मेम्बर के साथ किया और यहां वैलट पेपर आए, अगर वैलट पेपर फर्जी हैं तो उस मेम्बर को बरखास्त करना चाहिए और अगर वैलट पेपर सही हैं तो यह भ्रम जो जनता में चले और जनता के बड़े दरवार में आए इसके ऊपर सबको मिलकर फैसला करना चाहिए ।

अध्यक्ष महोदय : मैं इसको देख लूंगा ।

श्री मनीराम बागड़ी : दूसरा सवाल हमने यह उठाया कि संसद के बारे में जो समाचार आता है उसमें लोकदल का नाम आकाशवाणी में नहीं आया । लोकदल के मेम्बर ने...

अध्यक्ष महोदय : आप मेरी बात सुनिए । मैं ऐसा करता हूं...

I will just look into it. It is under my consideration. You have given today. I fully agree.

अगर वह बैलट पेपर सही हैं तो बुरी बात है, वह यहां कैसे आए और दूसरे हैं तो कैसे आए ?

I will ask the Home Minister and if I am satisfied then I will give my decision tomorrow.

(Interruptions)

MR. SPEAKER : That has been decided yesterday. There cannot be any more. The House decided yesterday.

श्री मनोराम बागड़ी : आकाशवाणी के बारे में जो कहा...

MR. SPEAKER : I will tell the hon. Members....

(Interruptions)

MR. SPEAKER : Not allowed. I have not allowed it.

(ब्यवधान)

अध्यक्ष महोदय : मैं बताना चाहता हूं मेम्बर्स जो यहां प्रेस के भी हैं, रेडियो के भी हैं और दूरदर्शन के भी हैं वह जरा सुन कर करें तो अच्छा रहेगा क्योंकि किसी का नाम मिट जाता है, किसी का आ जाता है तो वह बुरा लगता है।

SHRI K. MAYATHEVAR : 50,000 families have been butchered.

(Interruptions)

MR. SPEAKER :

मैंने बता तो दिया आपको।

I have told Dr. Kulandaivelu that I will take it into consideration. We will consider it.

(Interruptions)

MR. SPEAKER :

मैंने कह दिया है कि मेरे कंसिड्रेशन में है।

I have it under my consideration. Please sit down. We will take up one by one.

Papers to be laid on the Table.

12.10 hrs.

## PAPERS LAID ON THE TABLE

### An explanatory Statement giving reasons for immediate legislation by the Arms (Amendment) Ordinance, 1983.

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arms (Amendment) Ordinance, 1983, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6684/83].

### Paraffin Wax (Supply, Distribution and Price) Amendment Order, 1983.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 493 (E) in Gazette of India dated the 16th June, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6685/83].

### Report of Court of Enquiry into the causes of accidents in Bhatti Mines in Delhi on 10th, 16th and 24th June, 1983.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : I beg to lay on the Table a copy of Report (Hindi and English versions) of Court of Enquiry into the causes of accidents in Bhatti Bajri Mines in the Union Territory of Delhi, on 10th, 16th and 24th January, 1983. [Placed in Library. See No. LT-6686/83].